**IN THE HIGH COURT OF JHARKHAND AT RANCHI**
**Cont. Case (Civil) No.1202 of 2019**

Surendra Prasad Gupta **... Petitioner**

**-Versus-**

The State of Jharkhand & Ors. **... Opp. Parties**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioner : Ms. Ruchi Rampuria, Advocate
For the State : Mr. J.F. Toppo, S.C.-VII

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4/**11.09.2020**. Heard Ms. Ruchi Rampuria, the learned vice-counsel to Mr. Dhananjay Kumar Dubey, the learned counsel for the petitioner and Mr. J.F. Toppo, the learned SC-VII appearing for the respondent State.

This contempt petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic

Mr. Toppo, the learned State counsel submits that yesterday show cause has been filed and the order has already been complied with.

The said show cause is not on the record.

Office to trace and place it on the record.

Let this matter appear on 18.09.2020.

**(Sanjay Kumar Dwivedi, J.)**

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